

know whether I have referred to this matter in this House on an earlier occasion in the Rajya Sabha I replied that the Government was considering the setting up of a Second Press Commission at this moment.

MR. SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

11.52 hrs.

MOTION RE: SUSPENSION OF PROVISIO
TO RULE 66

MR. SPEAKER : Before we take up item No. 17, namely, the Constitution (Twenty-seventh) Amendment Bill, we know that it is very much inter-dependent on item 18.

We have to go through the procedure of suspending the proviso to Rule 66.

SHRI S. M. BANERJEE (Kanpur) : I do not know how far it is correct but there seems to be another Constitution Amendment Bill, 28th Amendment. There is only one day left.

MR. SPEAKER : That is why I am saying that the motion for suspension of the proviso to rule 66 has to be moved, because we are at the fag end of the session and I wonder if we would be able to sit beyond tomorrow. So we must be cautious about these formalities. Shri K. C. Pant will move that motion now.

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
K. C. PANT) : I beg to move :

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for consideration and passing of the Constitution (Twenty-Seventh Amendment) Bill, 1971 in as much as it is dependent upon the North Eastern Areas (Reorganisation) Bill, 1971."

MR. SPEAKER : The question is :

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for consideration and passing of the Constitution (Twenty-Seventh Amendment) Bill, 1971 in as much as it is dependent upon the North Eastern Areas (Reorganisation) Bill, 1971."

The motion was adopted.

11.54 hrs

CONSTITUTION (TWENTY-SEVENTH
AMENDMENT) BILL

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
K. C. PANT) : Sir, I beg to move :

"That the Bill further to amend the Constitution of India be taken into consideration."

Last week when the House considered the North Eastern Areas Reorganisation Bill, 1971 I had given the broad details of the composite scheme of reorganisation proposed for the northeastern areas. The present Bill seeks to give effect to certain aspects of the scheme. We have also simultaneously studied the recommendations made by the Administrative Reforms Commission on the administration of Union Territories with legislatures and felt that the present opportunity should be availed of to give effect to those recommendations also.

Clause 2 of the Bill seeks to amend article 239A so as to include Mizoram in that article in order to enable this House to pass a law providing for the creation of a legislative assembly and a council of ministers in that Union Territory. This is part of the scheme of reorganisation. When the Manipur Hill Areas District Councils Bill of 1971 came up before the House I had indicated that we shall make a provision for continuing the hill areas committee of the legislature. This was a part of the safeguard intended for the tribals in Manipur. Clause 5 of the Bill seeks to give effect to this intention. Ordinarily the hill areas could have been declared as